

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MISA SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Misa Services Private Limited.
2	Date of incorporation of corporate debtor	30/03/2011
3	Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Pune)
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74920PN2011PTC179720
5	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 601, 6th Floor, Vidyadhar Heights, Garud Ganpati Square, Narayan Peth Laxmi Road, Pune, Pune MH 411030 India.
6	Insolvency commencement date in respect of corporate debtor	05/12/2019
7	Estimated date of closure of insolvency resolution process	02/06/2020 (180 days from the insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBBI/IPA-002/IP-N000269/2017-2018/10132.
9	Address and e-mail of the interim resolution professional, as registered with the Board	B- 203 Devgiri, Ganeshmala, Sinhadgad Road, Pune- 411030, Maharashtra. Email:riteshmahajancs@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional (For Submission of claim)	B- 203 Devgiri, Ganeshmala, Sinhadgad Road, Pune- 411030, Maharashtra. Email: misacirp@gmail.com
11	Last date for submission of claims	23/12/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Misa Services Private Limited** on **05/12/2019**.

The creditors of **Misa Services Private Limited**., are hereby called upon to submit their claims with proof on or before **23/12/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Ritesh Raghunath Mahajan

Date : 11/12/2019

Place : PUNE